

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 393/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited.

Petitioner : POWERGRID Khavda II-C Transmission Limited (PKCTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PKCTL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking amendment of its existing RTM Transmission Licence for incorporating the additional transmission project, namely, Implementation of 1 no. of 220 kV Bus Sectionalizer at 220 kV level of Koppal-II 765/400/220 kV PS" assigned by CTUIL vide OM dated 19.06.2026 under RTM mode. He further submitted that the CTUIL has also submitted its recommendations under Section 15(4) of the Electricity Act, 2003 for the amendment of the Petitioner's existing transmission licence to this effect.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within two weeks with a copy on the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

